

THE CENTRAL ADMINISTRATIVE TRIBUNAL
JAIPUR BENCH, JAIPUR
ORDER SHEET

Original

APPLICATION NO.: 389/2011

Applicant (S)

Respondent (S)

Advocate for Applicant (S)

Advocate for Respondent (S)

NOTES OF THE REGISTRY

ORDERS OF THE TRIBUNAL

06/09/2011

Mr. Vivek Roya), Counsel for applicant
Heard.

The O.A. is disposed of by
a separate order on the separate
Sheets for the reasons recorded thereon.

Anil Kumar,
[Anil Kumar]
Member (A)

K. S. Rathore
[Justice K.S. Rathore]
Member (J)

Shashi

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,
JAIPUR BENCH

Jaipur, this the 6th day of September, 2011

Original Application No.389/2011

CORAM:

**HON'BLE MR. JUSTICE K.S.RATHORE, MEMBER (JUDL.)
HON'BLE MR. ANIL KUMAR, MEMBER (ADMV.)**

K.K.Goyal
s/o Shri B.R.Goyal,
r/o 41-A, Sultan Nagar,
Gurjar Ki Thadi, Gopalpura By Pass,
Jaipur.

.. Applicant

(By Advocate: Shri Vivek Goyal)

Versus

1. Union of India through its Secretary, Ministry of Human Resources and Development, Government of India, New Delhi.
2. The Commissioner, Kendriya Vidyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Road, New Delhi.
3. The Joint Commissioner, Kendriya Vidhyalaya Sangathan, 18, Institutional Area, Shaheed Jeet Singh Road, New Delhi.

4. The Director/Principal,
Regional Institute of Education,
Ajmer (Rajasthan).

.. Respondents

(By Advocate:)

ORDER (ORAL)

The present OA is filed by the applicant for seeking writ, order or direction directing the respondents to calculate the service rendered by the applicant in the office of Director/Principal, Regional Institute of Education, Ajmer as qualifying service and further prayed for all consequential benefits alongwith interest.

2. To this effect, the applicant has served notice for demand of justice through his counsel vide notice dated 15.3.2011 and admittedly, the same is pending consideration.

3. Thus, without expressing any opinion on merit, we deem it proper to direct the respondents to consider the notice for demand of justice dated 15.3.2011 (Ann.A/20) on merit and shall pass a speaking and reasoned order in accordance with provisions of law and it is expected to decide the notice for demand of justice expeditiously, but, in any case, not later than a period of three months from the date of receipt of a copy of this order. The applicant is given liberty to file a



substantive OA, if any adverse order is passed by the respondents against the applicant.

4. With these observations, the OA stands disposed of at admission stage.

Anil Kumar
(ANIL KUMAR)
Admv. Member

K. S. Rathore
(JUSTICE K.S.RATHORE)
Judl. Member

R/